



# DELHI STATE LEGAL SERVICES AUTHORITY

(Constituted Under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

Under the Administrative Control of High Court of Delhi

Central Office, Patiala House Courts Complex, New Delhi - 110001

Ph. : 23384781, Fax : 23387267, Email : dslsa-phc@nic.in



Ref. No. 05/DSLSA/Proc./E.Wing/Sale of Official Vehicles/16-17/

7/12  
Dt: 10/6/2016

To,

The Principal Secretary,  
Department of Law, Justice &  
Legislative Affairs,  
Delhi Secretariat,  
New Delhi.

L1/16/777  
16/6/16

Ref: 05/DSLSA/Proc./E.Wing/Sale of Official Vehicle/16-17/4629 Dt: 29/04/2016

Sub: Request for uploading of Tender Notice.

Sir,

May I bring to your kind consideration that this Authority has extended the last date for submission of Sealed Tenders for sale of Official vehicles (1) Maruti Esteem model-2005 and (2) Motorcycle Hero Honda model-2005 vide Tender Notice no. 05/DSLSA/E.Wing/Sale of official vehicles/16-17/6974-76 dated 07/06/2016. The same is also available on the Web Site of this Authority.

However, as per recommendation of Technical Officer, NCT of Delhi, the said Tender Notice is also to be displayed on the Web Site of Govt. of NCT of Delhi for the purpose of giving wide publicity.

May I, therefore, request your goodself to kindly issue appropriate directions to the quarter concerned to upload the above said Tender Notice alongwith previous Tender notice DLSA/GA/29/2005/4452-4454 dated 25/04/2016 forwarded vide this Authority's letter no. 05/DSLSA/Proc./E.Wing/Sale of Official Vehicle/16-17/4629 dated 29/04/2016 on the Web Site of Govt. of NCT of Delhi for the purpose.

With regards,

Addl. Secy (Law)  
DS (Law)

17/6

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Yours sincerely,

(Dharmesh Sharma)  
Member Secretary

Encls: Copies of Tender Notices



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## Under the Administrative Control of High Court of Delhi

Central Office, Patiala House Courts Complex, New Delhi - 110001

Ph. : 23384781, Fax : 23387267, Email : dslsa-phc@nic.in



Ref. No . 05/DSLSA/E.Wing/Sale of office Vehicles/16-17 Dated

### PUBLIC AUCTION NOTICE

The last date for submission of Sealed Tender for disposal on scrap value of Official Vehicles (1) Maruti Esteem Model-2005 (without registration no.) and (2) Hero Honda Motorcycle Model-2005 (without registration no.) on "as is where is basis" has been extended upto 12/07/2016 at 3 P.M.

The said vehicles lying in the Patiala House Courts Complex will be available for inspection between 10 A.M. to 12 Noon on all working days from 10/06/2016 to 12/07/2016. For this purpose, Sh. Ramesh Chand Dogra, Assistant or Mr. Sudhir, UDC may be contacted over Tel. No. 23071624. The interested parties may participate for bid/auction on the date, time and venue mentioned above.

The caution money shall be accepted on 12/07/2016 between 10 A.M. to 2:30 P.M. only.

The other terms and conditions shall remain the same as mentioned in Tender Notice no. DLSA/GA/29/05/4452-4454 dated 25/04/2016.

*Sharma*  
07/06/16

(Kusum Sharma)

Administrative Officer

Ref. No. 05/DSLSA/Pro./E.Wing/Sale of official vehicle /16-17

dated:

169747076  
07/06/16

Copy forwarded to :-

- (i) Notice Board, DSLSA, Patiala House Courts, New Delhi.
- (ii) Sh. Pankaj, Sr. Programme with the directions to upload the same on the website of this Authority.
- (iii) Web Site, Govt of NCT of Delhi.

*Sharma*  
07/06/16

(Kusum Sharma)

Administrative Officer





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Under the Administrative Control of High Court of Delhi

Central Office, Patiala House Courts Complex, New Delhi - 110001

Ph. : 23384781, Fax : 23387267, Email : dlsa-phc@nic.in



Ref. No. DLSA/GA/29/05

1.4452 to 4459

Dated: 25/4/16

## PUBLIC AUCTION NOTICE

Sealed Tender notices are invited for disposal on scrap value of Official Vehicles (1) Maruti Esteem Model-2005 (without registration no.) and (2) Hero Honda Motorcycle Model-2005 (without registration no.) is proposed on 16/05/2016 at 3 P.M. in Conference Hall, Central Office, DLSA, Patiala House Courts, New Delhi on "as is where is basis".

The said vehicles are lying in the Patiala House Courts Complex will be available for inspection between 10 A.M. to 12 Noon on all working days from 26/04/2016 to 16/05/2016. For this purpose, Sh. Ramesh Chand Dogra, Assistant may be contacted over Tel. No. 23071624. The interested parties may participate for bid/auction on the date, time and venue mentioned above.

### THE AUCTION WILL BE GOVERNED BY THE FOLLOWING TERMS AND CONDITIONS :

- (1) The minimum reserve price for Maruti Esteem is Rs. 35000/- (Rs. Thirty five thousand only) and for Hero Honda Motorcycle is Rs. 1500/- (fifteen hundred only).
- (2) Only bidder who deposit the caution money of Rs. 3500/- for Maruti Esteem and Rs. 150/- for Motorcycle in the form of Bank draft of any Nationalized Bank in favour of "DDO, Delhi State Legal Services Authority", shall be allowed to participate in auction/bid. The caution money of all the unsuccessful bidders will be refunded on the same day of the auction/bid.
- (3) The caution money shall be accepted on 16/05/2016 between 10 A.M. to 2:30 P.M. only.
- (4) The successful bidder shall deposit the amount of bid ((balance amount after adjustment of caution money deposited) in the form of Bank draft of any Nationalized Bank in favour of "DDO, Delhi State Legal Services Authority" on the same day of auction/bid or latest by next working day upto 3 P.M.
- (5) The successful bidder shall remove the auctioned vehicles from Patiala House Court Complex on the same day or latest by next working day upto 5 P.M of auction/bid failing which the caution money shall be forfeited. On failure to remove the vehicle within the aforesaid time span, ground rent @ 1% of the bid amount shall be charged for each day or part of the day till removal of the vehicle from the aforesaid place. If the ground rent so charged, exceeds the sale price deposit, then the bidder shall cease to have any right on the vehicle and the amount deposited by him shall be adjusted towards ground rent.

*Sharma*  
25/04/16

- (6) Tools implements of spare parts shall not be delivered with vehicle.
- (7) VAT as admissible shall be paid on the bidding cost by the successful bidder.
- (8) Only one person shall be allowed to accompany the bidder.
- (9) Competent Authority reserves the right to accept or reject any of the bid without assigning any reasons.

Yours sincerely,

*Sharma*  
25/04/16

(Kusum Sharma)  
Administrative Officer

Ref. No. 05/DSLISA/Pro./E.Wing/Sale of official vehicle /16-17      dated:

Copy forwarded for display at the Notice Boards of :-

- (i) Notice Board, DSLISA, Patiala House Courts, New Delhi.
- (ii) Sh. Pankaj, Sr. Programme with the directions to upload the same on the website of this Authority.
- (iii) Web Site, Govt of NCT of Delhi.

*Sharma*  
25/04/16

(Kusum Sharma)  
Administrative Officer



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(Constituted Under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

Under the Administrative Control of High Court of Delhi

Central Office, Patiala House Courts Complex, New Delhi - 110001

Ph. : 23384781, Fax : 23387267, Email : dlsa-phc@nic.in



Ref. No. DLSA/GA/10/2003 / 7111

Dt: 10/6/16

To,

The Principal Secretary,  
Department of Law, Justice &  
Legislative Affairs,  
Delhi Secretariat,  
New Delhi.

10/16/7718  
16/6/16

Ref: DLSA/262/11/Gen. Admn./4249 dated 22/04/2016

Sub: Request for uploading of Tender Notice.

Sir,

May I bring to your kind consideration that this Authority has extended the last date for submission of Sealed Tenders for sale of Official vehicle Tyota Qualis vide Tender Notice no. DLSA/GA/10/10/2003/6977-6979 dated 07/06/2016. The same is also available on the Web Site of this Authority.

However, as per recommendation of Technical Officer, NCT of Delhi, the said Tender Notice is also to be displayed on the Web Site of Govt. of NCT of Delhi for the purpose of giving wide publicity.

May I, therefore, request your goodself to kindly issue appropriate directions to the quarter concerned to upload the above said Tender Notice alongwith previous Tender notice DLSA/GA/10/2003/3961 dated 12/04/2016 forwarded vide this Authority's letter no. DLSA/262/11/Gen.Admn./4249 dated 22/04/2016 on the Web Site of Govt. of NCT of Delhi for the purpose.

With regards,

Yours sincerely,

(Dharmesh Sharma)  
Member Secretary

Encls: Copies of Tender Notices

Addl. Secy (Law)  
DS (Legal)

17/6/16

17/6/16





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(Constituted Under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

**Under the Administrative Control of High Court of Delhi**

Central Office, Patiala House Courts Complex, New Delhi - 110001

Ph. : 23384781, Fax : 23387267, Email : dlsa-phc@nic.in



Ref. No . DLSA/GA/10/2003

Dated

## SEALED TENDER FOR AUCTION SALE OF VEHICLE

The last date for submission of Sealed Tenders for disposal of Official Vehicle registration no. DL-IV-A-3661 make Tyota Qualis Model 2002 (without registration no.) on "as is where is basis" has been extended upto 12/07/2016 at 3 P.M.

The interested tenderers are advised to inspect the above vehicle parked in the Patiala House Courts Complex between 11 A.M. to 4 P.M on all working days before submitting the tender.

The other terms and conditions shall remain the same as mentioned in Tender Notice no. DLSA/GA/10/2003/3961 dated 12/04/2016.

*Sharma* 07/06/16

(Kusum Sharma)

Administrative Officer

Ref. No . DLSA/GA/10/2003

6977 to 6979

Dated

07/06/16

Copy forwarded to :-

- (iv) Notice Board, DSLSA, Patiala House Courts, New Delhi.
- (v) Sh. Pankaj, Sr. Programme with the directions to upload the same on the website of this Authority.
- (vi) Web Site, Govt of NCT of Delhi.

*Sharma* 07/06/16

(Kusum Sharma)

Administrative Officer



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Under the Administrative Control of High Court of Delhi

Central Office, Patiala House Courts Complex, New Delhi - 110001

Ph. : 23384781, Fax : 23387267, Email : procurement-dslsa@nic.in



Ref. No. DLSA/GA/10/2003/3961

Dated: 12/04/16

## SEALED TENDER FOR AUCTION SALE OF VEHICLE

Sealed quotations are invited for disposal of one Staff Car registration no. DL-IV-A-3661 make Tyota Qualis Model 2002 (without registration no.) on "as is where is basis".

2. The envelope carrying the bid must be superscripted in capital letter with "OFFER FOR AUCTION SALE OF VEHICLE". The Minimum reserved price (Offset Price) of the vehicle is Rs. 85,000/- (Rs. Eighty Five thousand only).
3. The intending tenderers are advised to inspect the above vehicle parked in the Patiala House Court Complex between 11:00 A.M. to 4.00 PM, on any working day before submitting the tender. Each tender must accompany an earnest money deposit of Rs. 8500/- (Rs. Eight thousand five hundred only) in shape of Bank Draft of any Nationalized Bank in favour of 'DDO, Delhi State Legal Services Authority', which will be refunded to the tenderers, whose tenders are not accepted except in case of the successful bidder. The bid price offered shall not be less than the minimum (offset) price as mentioned above.
4. The tender should reach the undersigned by registered post/speed post on or before dated 05/05/2016 upto 3.00 PM at the latest and tenders received shall be opened by the Auction Sale Committee in the Central Office, Delhi Legal Services Authority, Patiala House Court, New Delhi on 06/05/2016 at 11.00 A.M. in the presence of the tenderers or their authorized representatives. If this day is declared later as a Government holiday, then the tenders will be received and opened on the next working day as per the scheduled time. The undersigned will not be held responsible regarding late submission/received of tender in any manner.
5. The highest tenderer, whose tender is accepted shall deposit immediately 25% of the offered amount there & then as initial deposit. He shall deposit the balance amount within seven days of the deposit of the initial amount. If highest bidder does not accept the offer of sale of vehicle for any reasons whatsoever it may be, and withdraws from the bidding, the EMD deposited by such bidder will be forfeited. The second highest bid amount may be considered for sale, if accepted by the Competent Authority and accordingly the second highest bid amount will be considered as the highest bid amount, subject to minimum reserve price conditions. If such second highest bidder also does not prefer the sale offer and withdraws from the bidding, after having decided as the highest bidder, the EMD deposited by him/her will also be forfeited to this Authority.

*Sham*  
11/04/16

6. The successful bidder shall take permission and remove the vehicle from the Authority within seven days of deposit of the bid amount. On failure to remove the vehicle within the aforesaid time span, ground rent @ 1% of the tendered amount shall be charged for each day or part of the day till removal of the vehicle from the aforesaid place. If the ground rent so charged, exceeds the sale price deposit, then the tenderer shall cease to have any right on the vehicle and the amount deposited by him shall be adjusted towards ground rent. Tools implements of spare parts shall not be delivered with vehicle.
7. The authority reserves the right to reject any or all tenders without assigning any reason thereof.
8. The tender notice is also available on the website of this Authority [www.dlsa.nic.in](http://www.dlsa.nic.in)

*Sharma*  
11/04/16  
(Kusum Sharma)  
Administrative Officer

Ref. No. DLSA/GA/29/05 / 3959 TO 3961

Dated: 12/04/16

Copy forwarded for display at the Notice Boards of :-

1. Notice Board, DLSA, Patiala House Courts, New Delhi.
2. ~~Sh.~~ Sh. Pankaj, Sr. Programme with the directions to upload the same on the website of this Authority.
3. Web site, Delhi Government.

*Sharma*  
11/04/16  
(Kusum Sharma)  
Administrative Officer